

**CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
SINCLAIRS HOTELS LIMITED**

Registered Office: 56A, Mirza Ghalib Street, Kolkata – 700 016

This announcement (“**Corrigendum to the Public Announcement**”) is in continuation of, and should be read in conjunction with, the Public Announcement dated March 28, 2009 (the “**Public Announcement**”) issued by VC Corporate Advisors Private Limited as the Manager to the Offer on behalf of Xander Investment Holding X, Limited (“**Acquirer**”) to the shareholders of Sinclairs Hotels Limited (the “**Target Company**”) regarding the Offer.

The shareholders may please note the following: In terms of Regulation 18(1) of the Regulations, the draft Letter of Offer has been submitted to SEBI on April 08, 2009. SEBI has sought some clarifications which were duly submitted and which are presently under SEBI’s consideration. The original schedule of activities as disclosed in the Public Announcement shall be delayed and the revised schedule of activities will be announced on receipt of the observations from SEBI in terms of proviso to Regulation 18(2) of the Regulations.

This Corrigendum to the Public Announcement would also be available on SEBI’s website at <http://www.sebi.gov.in>. Terms used but not defined in this Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement. The Acquirer represented by its Board of Directors accepts full responsibility for the information contained in this Corrigendum to the Public Announcement and also for fulfilling its obligations as laid down in the Regulations.

Issued by Manager to the Offer on behalf of the Acquirer:



Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED

SEBI Registration No. INM000011096

(Contact Person: Mr. Anup Kumar Sharma)

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